

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

3. IA 3441/2024 In C.P. (IB)/959(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2024**

NAME OF THE PARTIES: - Mr. Pratik Vadwala
V/s
Mr. Ravi Sethia RP of
M/S Future Lifestyle Fashions Ltd
IN THE MATTER OF
Bank of India
V/s
Future Lifestyle Fashions Limited

Section: - 60(5), Rule 11 of NCLT, 2016 U/s 7 of (IBC)

ORDER

IA.No.3441/2024: - Adv. Kamil Lokhandwalla appeared for the Applicant through VC. Adv. Rahat Kalpatri a/w Adv. Mr. Dhruvad Vaghani appeared for Respondent / RP through VC.

This IA has been filed by the applicant seeking possession of the leased premises as well as damages for the use and occupation of the premises. Counsel for the RP is present and seeks time to file reply. Let the reply be filed within a period of three weeks by serving a copy of the reply to the counsel for the other side. List this matter on **20.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)